

(a) whether reservation in promotion is strictly followed and implemented in the Ministry as per the provisions made in the Constitution through 77th Amendment;

(b) if so, the details of promotion made for last five years in all categories;

(c) if not, the reasons therefor; and

(d) tentative time by which the same will be completed?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI) : (a) Yes, Sir.

(b) In the Ministry during the last five years three multi tasking staff (MTS) have been promoted as LDC and out of the same, one belongs to SC category.

(c) and (d) Does not arise.

Fuel bill of Air India

1120. SHRI N. BALAGANGA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a huge amount of money is pending as due to be cleared by Air India to the Indian Oil Corporation (IOC) on account of fuel bill;

(b) if so, the details thereof;

(c) whether the IOC has sought Government guarantee on AI's dues; and

(d) if so, the details thereof and the action taken by Government?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI) : (a) and (b) Yes, Sir. The amount of pending dues by Air India towards Indian Oil Corporation (IOC) is Rs.1563.67 crores.

(c) No, Sir.

(d) Does not arise.

Sectorial analysis of Air India

1121. SHRI T. K. RANGARAJAN : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any sectorial analysis of the operational profit/loss of Air India; and

(b) the sector which gives maximum operational profit and the sector which causes heavy losses?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI) : (a) Yes, Sir.

(b) The profit/loss making routes from April to September, 2011 are as given below:

Maximum Profit making routes

Kozikode/Sharjah, Kolkata/Kathmandu, Bangalore/Goa/Dubai, Delhi/Pune, Hyderabad/Mumbai/Vishakhapatnam, Mumbai/Delhi /Ranchi, Thiruvananthapuram/Male, Chennai/Delhi, Chennai/Mumbai, Delhi/Srinagar.

Maximum Loss making routes

Amritsar/Delhi/Toronto, Ahmedabad/Mumbai/London, Amritsar/Delhi/London, Chennai/Delhi/Paris, Kolkata/Delhi/London, Mumbai/Delhi/Frankfurt, Mumbai/Riyadh, Mumbai/Delhi HongKong/Seoul, Ahmedabad/Mumbai/Newyork, Delhi/Singapore.

Hospitality zone at IGI

1122. SHRI R. C. SINGH : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a hospitality zone at Indira Gandhi International (IGI) Airport is being constructed by DIAL.

(b) whether the proposed airport hospitality zone at IGI Airport has got the security clearance from the authorities concerned; and

(c) if so, whether it is also a fact that Delhi Police has raised objection for constructing hotel which is barely 150-200 meters from the main runway?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI) : (a) The Master Plan prepared by M/s. Delhi International Airport (P) Limited (DIAL) for development of Indira Gandhi International Airport, New Delhi, *inter-alia*, envisaged provisions of development of a hospitality zone at the airport.

(b) M/s. DIAL and the concerned developers have obtained the necessary statutory clearances as applicable.

(c) Delhi police had expressed certain concerns regarding construction of aerocity near the airport.